

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. NO. 307/92
T.A. NO.

DATE OF DECISION 19-7-94

Shri G.P. Bhatt

Petitioner

Shri K.K. Shah

Advocate for the Petitioner (s)

Versus

Union of India and Others

Respondent

Shri N.S. Shevde

Advocate for the Respondent (s)

CORAM

The Hon'ble Mr.

K. Ramamurthy

Member (A)

The Hon'ble

DR. R.K. Saxena

Member (J)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

Shri G.P. Bhatt
114, Tagor Nagar Society
Old Padra Road, Baroda

Applicant

Advocate MR. K.K. Shah

versus

1. Union of India
Notice to be served through
and represented by
The General Manager
Head quarter Office, western Railway
Churchgate, Bombay.

2. The Chief Engineer
Western Railway
Head quarter Office,
Churchgate, Bombay.

Advocate MR. N.S. Shevde Respondents

ORAL ORDER

In

Date: 19-7-94.

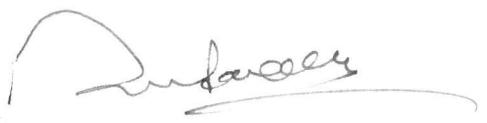
O.A. 307 of 1992

Per Hon'ble Shri K. Ramamorothy

Member (J)

The present application is filed by the applicant for quashing the impugned charge sheet. The counsel for the applicant has now come forward with a statement that the charge sheet has been kept in abeyance by an order dated 26-3-94. In view of this order, he does not want to press the O.A. any further. Shri Shevde learned counsel for the respondents states that consequential action like releasing of any orders etc. will be taken in due course.

2. In view of the statement of the learned counsel for the respondents, Mr. Shah seeks permission to withdraw the O.A. Permission granted. O.A. stands disposed of accordingly. No order as to costs.



(Dr. R.K. Saxena)
Member (J)



(K. Ramamoorthy)
Member (A)

*AS.